

NOTIFICATION PUBLISHING DELHI DEVELOPMENT AUTHORITY REGULATIONS

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR) : I beg to lay on the Table, under section 58 of the Delhi Development Act 1957, a copy of Notification No. F. 1(48)/58-GA dated the 26th February, 1959, publishing the Delhi Development Authority Regulations, issued by the Delhi Development Authority. [Placed in Library. See No. LT-1302/59.]

NOTIFICATIONS PUBLISHING CERTAIN AMENDMENTS IN THE FERTILISER CONTROL ORDER, 1957

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH) : I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture) publishing certain amendments in the Fertiliser (Control) Order, 1957: —

- (i) Notification G.S.R. No. 282, dated the 24th February, 1959.
- (ii) Notification G.S.R. No. 283, dated the 24th February, 1959.
- (iii) Notification G.S.R. No. 358, dated the 17th March, 1959.

[Placed in Library. See No. LT-1308/59 for (i) to (iii)]

SIXTH ANNUAL REPORT OF THE HINDUSTAN SHIPYARD (P) LTD. AND THE AUDITORS' REPORT THEREON

SHRI S. K. PATIL: I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Sixth Annual Report of the Hindustan Shipyard Private Limited for the year 1957-58, together with the Auditors' Report thereon. [Placed in Library. See No. LT-1327/ 59.]

NOTIFICATION re ELECTION OF TRUSTEES OF THE PORT OF BOMBAY REPRESENTING CERTAIN COMMERCIAL INTERESTS

SHRI S. K. PATIL: I also beg to lay on the Table a copy of the Ministry of Transport and Communications Notification No. 1-PG(49)/58, dated the 12th February, 1959, regarding the election of Trustees of the Port of Bombay representing certain commercial interests. [Placed in Library. See No. LT-1364/59.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS) : I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food): —

- (i) Notification G.S.R. No. 220/Ess. Com/S dated the 23rd February, 1959, publishing the Punjab Sugarcane (Prohibition of use for manufacture of Gur) Order, 1959. [Placed in Library. See LT-1319/59.]
- (ii) Notification G.S.R. No. 289, dated the 9th March, 1959.
- (iii) Notification G.S.R. No. 290, dated the 9th March, 1959.
- (iv) Notification G.S.R. No. 291, dated the 9th March, 1959, publishing the Rice and Paddy (Kerala) Price Control Order, 1959.
- (v) Notification G.S.R. No. 292, dated the 10th March, 1959, publishing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.

TPlaced in Library. See No. LT-1309/59 for (ii) to (v).l